

under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971 :—

- (i) The Emergency Risks (Goods) Insurance (Amendment) Scheme, 1971, published in Notification No. S.O. 5571 in Gazette of India dated the 23rd December, 1971.
- (ii) The Emergency Risks (Goods) Insurance (Amendment) Scheme, 1972, published in Notification No. S.O. 208 in Gazette of India dated the 18th March, 1972.

[Placed in Library. See No. LT—1873/72]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971 :—

- (i) The Emergency Risks (Undertakings) Insurance (Amendment) Scheme, 1971, published in Notification No. S.O. 5572 in Gazette of India dated the 23rd December, 1971.
- (ii) The Emergency Risks (Undertakings) Insurance (Amendment) Scheme, 1972, published in Notification No. S.O. 209 in Gazette of India dated the 18th March, 1972.

[Placed in Library. See No. LT—1874/72]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 18 of the Emergency Risks (Undertakings) Insurance Act, 1971 :—

- (i) S.O. 655 published in Gazette of India dated the 19th February, 1972.
- (ii) S.O. 656 published in Gazette of India dated the 19th February, 1972.

[Placed in Library. See No. LT—1875/72]

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at items (1), (2) and (3) above. [Placed in Library. See No. LT—1876/72]

- (5) A copy of the Post Office Savings Banks (Fourth Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 243 (E)

in Gazette of India dated the 10th April, 1972, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 [Placed in Library. See No. LT—1877/72]

- (6) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. F. 4 (33)/67-Fin. (G) in Delhi Gazette dated the 22nd March 1972, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi. [Placed in Library. See No. LT—1878/72]

- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act 1962 :—

- (i) G.S.R. 263 (E) published in Gazette of India dated the 6th April, 1972, together with an explanatory memorandum.

- (ii) G.S.R. 437 published in Gazette of India dated the 8th April, 1972, together with an explanatory memorandum. [Placed in Library. See No. LT—1879/72]

- (8) A copy of Notification No. G.S.R. 436 (Hindi and English versions) published in Gazette of India dated the 8th April, 1972, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT—1880/72]

RESOLUTION RE. COMMITTEE TO REVIEW THE OPERATION OF PAYMENT OF BONUS ACT, 1965

THE MINISTER OF LABOUR AND RAHABILITATION (SHRI R. K. KHADILKAR) : I beg to lay on the Table a copy of Government Resolution No. U-23018/1/72-WB dated the 28th April, 1972 (Hindi and English versions) constituting a Committee to review the operation of the Payment of Bonus Act 1965. [Placed in Library. See No. LT—1881/72]

ANNUAL REPORT OF GARDEN REACH WORKSHOPS LTD., CALCUTTA

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table a copy of the